

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 600/2015
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE COMPANY: Karmnyogi Finlwaw Pvt. Ltd. V/s. Bon Vivant Lifestyle Pvt. Ltd.

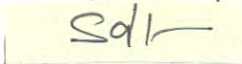
SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANAND M. MISHRA	ADV.	PETITIONER	

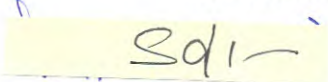
ORDER

Learned counsel for the petitioner after obtaining instructions has requested for withdrawal of C.P. No. 600/2016 with liberty to file a fresh petition under Section 9 or any other provisions under The Insolvency and Bankruptcy Code, 2016.

The request made by the learned counsel for the petitioner is accepted and liberty is granted in terms of the prayer made.



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT



(R.VARADHARAJAN)
MEMBER (JUDICIAL)

25.4.2017
Vineet